

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Court-II**

Appeal No.47 of 2012 & I.A. No. 207 of 2012

Dated: 9th November, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Maharashtra State Power Generation
Co. Ltd.**

.... Appellant (s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

.... Respondent(s)

Counsel for the Appellant (s)

:

Ms. Shikha Ohri
Mr. Hemant Singh

Counsel for the Respondent (s)

:

Mr. Buddy A. Ranganadhan for
R-1

ORDER

In this case, the appellant has already concluded its argument. Learned counsel Mr. Buddy A. Ranganadhan appearing for the Commission prays for adjournment. However, adjournment is granted till 30.11.2012. Meanwhile, parties are directed to file the respective note of arguments. The matter is adjourned further hearing to **30th November, 2012.**

**(V.J. Talwar)
Technical Member**

**(Justice P.S. Datta)
Judicial Member**

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